

Complaints Against Indian Recruiting Agents sent by Indian Embassy at United Arab Emirates

2887. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that our Embassy and Consulate in the United Arab Emirates forwarded complaints of exploitation received from Indian labours against certain Indian Recruiting Agents;

(b) if so, details thereof stating the names of the recruiting agencies against whom complaints have been made; and

(c) the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) to (c). The Indian Missions in United Arab Emirates have been forwarding complaints of exploitation as and when received by them from Indian workers against the Indian Recruiting agents. The complaints generally relate to reduction in wages after their arrival in U.A.E., irregular payment/non-payment of wages and inadequate living facilities. The Government have been taking suitable action on the basis of these complaints.

Rapid Transit System to Madras by Railway

2888. DR. A. KALANIDHI: Will the Minister of PLANNING be pleased to state:

(a) whether clearance has been given to the Ministry of Railways to start work connected with the 'Rapid Transit system' for Madras;

(b) if not given so far, when it is proposed to be given; and

(c) whether the same will be included in the Sixth Plan, so that it could be completed by 1987?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) No, Sir.

(b) The feasibility of additional allocation of funds to the Ministry of Railways during the Sixth Five Year Plan for undertaking certain new schemes including the project for providing Rapid Transit System for Madras from Madras Beach to Luz is under examination.

(c) If it is found possible to allocate additional funds to the Railways, the proposal under reference along with other proposals will be considered for inclusion in the Sixth Five Year Plan.

Committee set up to probe into Environmental Pollution

2889. SHRI GHULAM RASOOL KOCHACK. Will the PRIME MINISTER be pleased to state:

(a) whether a high power committee set up to probe into environmental pollution has pointed out large gaps existing both in terms of appropriate laws and their enforcement;

(b) whether the committee reported that some of the laws in force particularly relating to land use and management of environmental resources appear to be mutually defeating social objective;

(c) whether it is also a fact that where such resources are shared by more than one State, legislation in one State may have adverse environmental implications for the neighbouring one;

(d) whether monitoring machinery of many of these environmental legislations are deficient on Scientific and technical basis; and

(e) what are the effective steps considered by the Government?